



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu

**NOTIFICATION**

Srinagar, the 25<sup>th</sup> September, 2019

SRO:-<sup>545</sup> Whereas, on 04.09.2018 Police Station Qaimoh reliably came to know that within the jurisdiction of Police Station Qaimoh particularly in villages Qaimoh, Hawoora and Redwani some persons namely 1. Yasir Fayaz Rah 2. Akib Ramzan Bhat 3. Waseem Maqbool Bhat 4. Waseem Ahmad Wani 5. Bilal Ahmad Shah 6. Saqib Ahmad Wani 7. Juanid Ahmad Dar 8. Uzair Ahmad Dar are working as OGW's for HM outfit and the said persons are providing transport to the active terrorists namely Altaf Ahmad Dar @ Kachroo and Umar Rashid Wani. Moreover the said OGW's have obtained arms/ammunition from unknown sources illegally for the said organization and are linked with the said organization through social media and other sources etc;and

2. Whereas a case FIR No.74 of 2018 U/S 13(2), 18,38,39 of Unlawful Activities (Prevention) Act,1967 was registered and investigation taken up.

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons under section 13(2),18,38,39 of Unlawful Activities (Prevention) Act & 4 Explosive Substance Act:and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for

accord of sanction for launching prosecution against the accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused persons namely 1. Yasir Fayaz Rah S/O Fayaz Ahmad Rah R/O Rahpora Khudwani 2. Akib Ramzan Bhat S/O Mohd Ramzan Bhat R/O Lallipora Malpora. 3. Waseem Maqbool Bhat S/O Mohd Maqbool Bhat R/o Baghi Wanpoh 4. Waseem Ahmad Wani S/o Gh Hassan Wani R/O Ganjipora 5. Bilal Ahmad Shah S/o Meerak Shah R/O Vcssu 6. Saqib Ahmad Wani S/O Fayaz Ahmad Wani R/o Rahpora Khudwani 7. Juanid Ahmad Dar S/o Khursheed Ahmad Dar R/O Rahpora Khudwani 8. Uzair Ahmad Dar S/o Ab Rehman Dar R/o Rahpora Khudwani for commission of offences punishable U/S 13(2) 18,38,39 Unlawful Activities (Prevention) Act, 1967 in case FIR No.74/2018 of Police Station Qaimoh.

By Order of the Government of Jammu and Kashmir.

Sd/-

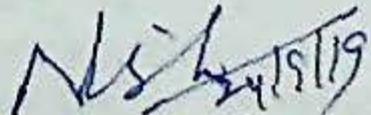
Principal Secretary to the Government  
Home Department

Dated:- 25-09-2019

No. Home/Pros/62/2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s). Legal/San/134/S/2018/20901-03 dated 30.03.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department